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BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

O.A. NO.: 206/94.

Shri Chelavi Arumugam

... Applicant

Versus

Union Of India & Others

... Respondents.

CORAM :

Hon'ble Shri Justice M. S. Deshpande, Vice-Chairman.

Hon'ble Shri R. Rangarajan, Member (A).

APPEARANCE :

Shri J. G. Sawant,

Counsel for the respondents.

ORAL JUDGEMENT

DATED : AUGUST 30, 1994.

(Per. Shri M. S. Deshpande, Vice-Chairman).

1. None for the applicant. Shri J. G. Sawant, Learned Counsel, was heard for the respondents.

2. The applicant was employed on 13.02.1982 as Casual Labourer Khalasi/Gangman and was orally terminated with effect from 19.10.1984. According to the applicant, he made representation upto 24.12.1987 and the last one was made on 04.01.1993. None of the representations, which was said to have been despatched by ordinary post, were answered by the respondents. If so many representations had been made, the applicant should have made an application within 18 months from the date of issue of the first representation, which has not been done. In 1 Miscellaneous Petition No. 247/94

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for condonation of delay, no reasons have been given except that the technical plea of limitation cannot be raised in the present case, as there was no compliance of Section 25(f) of the Industrial Disputes Act, 1947. The application for Condonation of delay is therefore rejected.

3. In view of the fact that the application is barred by time, the O.A. is dismissed.



(R. RANGARAJAN)
MEMBER (A).



(M. S. DESHPANDE)
VICE-CHAIRMAN.

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